

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIPRA LEASING PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SHIPRA LEASING PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	27/11/1989
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No. of Corporate Debtor	U70109DL1989PTC038464
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Flat No-502, 502-A, 5 TH Floor 23 Barakhamba Road, Narain Manzil, New Delhi, 110001 Corporate Office: Plot No-9, Shipra Mall, Vaibhav Khand, Indrapuram, Ghaziabad, Uttar Pradesh, India, 201014
6.	Insolvency commencement date in respect of Corporate Debtor	04.12.2023 (Order copy was received on 05.12.2023)
7.	Estimated date of closure of insolvency resolution process	01.06.2024 i.e., 180 days from the date of commencement of CIRP being 04.12.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Munish Kumar Sharma Reg. No. IBBI/IPA-002/IP-N00050/2016-17/10094
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: AAF 14, Shipra Krishna Azure, Kaushambi, Ghaziabad, Uttar Pradesh - 201012 E-mail: munish@mksadvisors.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAF 14, Shipra Krishna Azure, Kaushambi, Ghaziabad, Uttar Pradesh - 201012 E-mail: cirp.slpltd@gmail.com
11.	Last date for submission of claims	19.12.2023 i.e., 14 days from the date of receiving of copy of Order i.e., 05.12.2023.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To best the of the knowledge of the IRP, based on the available data, there are no classes of creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: AAF 14, Shipra Krishna Azure, Kaushambi, Ghaziabad, Uttar Pradesh – 201012

Notice is hereby given that the Hon'ble National Company Law Tribunal Delhi Bench III has ordered the commencement of a corporate insolvency resolution process of the Shipra Leasing Private Limited on 04.12.2023. Copy of order was received on 05.12.2023.

The creditors of Shipra Leasing Private Limited, are hereby called upon to submit their claims with proof on or before 19.12.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Munish Kumar Sharma
Interim Resolution Professional

Date: 07.12.2023
Place: Ghaziabad

